

National Company Law Tribunal  
Allahabad Bench  
Allahabad

83/241-244/ALD

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2016.

NAME OF THE COMPANY: Mr. Sarthaka Vanijya India Pvt. Ltd.

Vs.

M/s Gyan Security Press Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No.	Name	Designation	Representation	Signature
1.	ANIL KUMAR	PEO	Petitioner	Anil K.
2.	<u>Order dated 21.11.2016</u>			

CP No. 83/241-244/16 M/s Sarthaka Vanijya Pvt. Ltd. &  
Ors Vs. Gyan Security Press Pvt. Ltd. & Ors.

CA is for making corrections essentially typographical in the order dated 07.11.2016. The respondents in the CP have not entered appearance so far. A perusal of the CA and the order dated 07.11.2016 clearly indicates that the corrections will not change the substance and intendment of the said order but only typographical errors of negligible character. Therefore, the application is allowed. In the original order dated 07.11.2016, we have carried out corrections. The office shall prepare fair order accordingly and issue the same.

For  
Conference  
21/11/2016

SH.V.S.R. AVADHANI (Judicial Member)

SH. H.P. CHATURVEDI (Judicial Member)

Dated 21.11.2016